

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 157/MP/2013**

Subject : Petition under Regulation 22 (3) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 for revision of Declared Capacity for a day (in MW) for the generating stations of the THDC India Limited.

Date of hearing : 22.7.2014

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri M. Deena Dayalan, Member  
Shri A.K. Singhal, Member

Petitioner : THDC India Limited

Respondent : Northern Regional Load Despatch Centre

Parties present : Shri M.G. Ramachandran, Advocate, THDC Limited  
Ms. Anushre Bandhari, Advocate, THDC Limited  
Shri Ajay Mathur, THDC Limited  
Shri Santosh Majid Siddiqi, THDC Limited  
Shri Brij Mohan Singh, THDC Limited  
Shri Rajeev Jain, THDC Limited  
Shri D.K. Jain, THDC Limited  
Shri Arun Kumar, THDC Limited  
Shri Rakesh Kumar, THDC Limited  
Shri Padamjit Singh, PSPCL  
Ms. Supriya Singh, NRLDC

**Record of Proceedings**

Learned counsel for the petitioner submitted that the Commission vide Record of Proceedings of hearing dated 15.4.2014 had directed Central Electricity Authority to file requisite information by 13.5.2014. However, no information has been received from CEA.

2. The representative of PSPCL submitted that reply to the petition has already been filed and requested for one week time to file written submission on the CEA report whenever the copy is received.

3. The Commission directed Central Electricity Authority to file the requisite information called vide ROP of hearing dated 15.4.2014, by 20.8.2014.
4. The petition shall be listed for hearing on 9.9.2014.

**By order of the Commission  
Sd/-**

**(T. Rout)  
Chief (Law)**